

आयकर अपीलीय अधिकरण, अहमदाबाद न्यायपीठ 'SMC' अहमदाबाद ।

**IN THE INCOME TAX APPELLATE TRIBUNAL
"SMC" BENCH, AHMEDABAD**

(Conducted through Virtual Court)

BEFORE SHRI RAJPAL YADAV, VICE-PRESIDENT

ITA No.868/Ahd/2019

निर्धारण वर्ष/ Asstt.Year : 2014-15

M/s.Narayan Developers 6 th Floor, Saroj Chambers B/h. Sales India, Income Tax Ashram Road Ahmedabad 380 014. PAN : AAIFN 0392 C	Vs.	Pr.CIT-5 1 st Floor, Narayan Chambers Nr.Patang Hotel Ahmedabad.
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(Applicant)		(Responent)
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Assessee by :	Shri Jaimin Shah, CA
Revenue by :	Shri V.S. Singh, Sr.DR

सुनवाई की तारीख/Date of Hearing : 24/11/2021

घोषणा की तारीख /Date of Pronouncement: 01/12/2021

आदेश/ORDER

The above appeal filed by the Assessee arises from order of the Pr.Commissioner of Income Tax (Appeals)-5, Ahmedabad dated 27.3.2019 for assessment year 2014-15 passed under section 263 of the Income Tax Act, 1961.

2. When the matter was called for hearing, it was intimated by the ld.counsel for the assessee that he has instruction to withdraw this appeal pending before the Tribunal, and therefore, he seeks withdrawal of the same. In view of this oral submission of the ld.counsel for the assessee at Bar, appeal of the assessee stands dismissed as being withdrawn.

3. In the result, the appeal of the assessee stands dismissed as withdrawn.

Order pronounced in the Court on 1st December, 2021 at Ahmedabad.

**Sd/-
(RAJPAL YADAV)
VICE-PRESIDENT**

Ahmedabad; Dated 01/12/2021